

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Competition Appeal (AT) No. 21 of 2020

IN THE MATTER OF:

Dr. Rajendra Agarwal

...Appellant

Versus

Competition Commission of India & Ors.

...Respondent

Present:

For Appellant: Ms. Archana Sahadeva, Advocate.

For Respondents: Ms. Manmeet Arora and Ms. Samapika Biswal, Advocates for R-1.

Ms. Madhurika Ray, Advocate for R-3.

Mr. T. Sundar Ramanathan and Mr. Ishaan Chakrabarti, Advocates for R-4.

Mr. Mohit Prasad, Advocate for R-9.

Mr. Bharat Monga, Advocate for R-10

O R D E R
(Through Virtual Mode)

17.12.2020: Notice has been served upon all Respondents. Ms. Manmeet Arora, Advocate appears on behalf of the Respondent No. 1 (CCI), Ms. Madhurika Ray, Advocate appears on behalf of the Respondent No. 3, Mr. T. Sundar Ramanathan, Advocate appears on behalf of the Respondent No. 4, Mr. Mohit Prasad, Advocate appears on behalf of the Respondent No. 9 and Mr. Bharat Monga, Advocate appears on behalf of the Respondent No. 10. There is no appearance on behalf of other Respondents. Their appearance is awaited. Nobody appears on behalf of Respondent No. 2 today, though it was represented previously.

Cont'd..../

Learned counsel for the Respondents who appeared today may file their reply affidavits within four weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof.

List the matter 'for admission (after notice)' alongwith Competition Appeal (AT) No. 14 of 2020 and 16 of 2020 before Court No. II on **5th February, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

am/gc